

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**M.A.No.771/2019 in & O.A.No.1612/2019**

**Dated Wednesday, the 4<sup>th</sup> day of December, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

1. A.Kirubakaran,	
2. D.Karthikeyan,	
3. J.Prakash,	
4. A.Inbaraj,	
5. N.Thameem Ansari.	....Applicants

By Advocate M/s. A.V.V.S. Bhujanga Rao

Vs

1.The Union of India rep by, The Secretary, Department of Revenue, Ministry of Finance, North Block, Delhi.	
2.The Principal Chief Commissioner of Income Tax, Cadre Controlling Authority, Tamil Nadu & Puducherry, Ministry of Finance, Department of Revenue, Aayakar Bhavan, 121, Mahatma Gandhi Road, Nungambakkam, Chennai.	
3.The Chairman, Central Board of Direct Taxes, Department of Revenue, Ministry Finance, North Block, Delhi.	....Respondents

By Advocate Mr.M.T.Aruman

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. MA 771/2019 filed by the applicants for joining together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to Order No. 95/1999-2000/personnel (F.No. P 361/01/Temporary status/ GP "D"/99-2000/8111, dated 28.12.99) and the applicants representation dated 21.10.2019 and to declare that the applicants are entitled to get temporary status as confer the same benefit which was conferred on the candidates mentioned in the order No. 95/1999-2000/personnel (F.No. P 361/01/Temporary status/GP "D"/99-2000/8111, dated 28.12.99) and to direct the respondents to grant temporary status with effect from the date when 206 days were completed and to regularize the services of the applicants by paying wages regular on par with those similarly placed and already extended with the benefits including arrears of wage and other consequential service benefits and to pass such other order or orders as this Tribunal may deem fit and proper and thus render justice."

3. When the matter came up for hearing, learned counsel for the applicants would submit that the applicants have filed a representation dated 21.10.2019 as Annexure A-34 before the competent authority regarding grant of temporary status and payment of wages through department funds which is still pending and no order is passed till now. The applicants will be satisfied if the representation is considered and orders are passed within a stipulated time limit.

4. Mr.M.T.Aruman takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicants on merits.

5. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The competent authority is directed to consider the applicants' representations dated 21.10.2019 as Annexure A-34 on the basis of relevant rules and regulations and pass a speaking order, within a period of three months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**04.12.2019**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**